

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.3792/2003

(From the judgement and order dated 09/12/2002 in WP 419/02
of The HIGH COURT OF BOMBAY)

SHRAMAJIVI SHIKSHAN PRASARAK MANDAL

Petitioner (s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent (s)

(With prayer for interim relief)

(With Appln(s). for exemption from filing c/c of the impugned Judgment
and exemption from filing O.T.)

Date : 10/03/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA

HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s)

Mr. Sushil Karanjkar, Adv.

Mr. Venkateswara Rao Anumolu, Adv.

For Respondent (s)

Mr. A.S. Bhasme, Adv.

UPON hearing counsel the Court made the following

O R D E R

L.....I...T.....T.....T.....T.....T.....T.....T.....J.....
.SP2

List after ensuing holi vacation.

.SP1

Neelam

(JASBIR SINGH)
COURT MASTER